

1./ 26.12.96.

Shri M.P. Dixit, the counsel for the applicant

Heard learned counsel for the applicant.

Admit. Issue notices to the respondents to show cause as to why contempt proceedings be not initiated against them. List this case on 19.2.97 for hearing on contempt.

/CBS/

(K.D. Sana)
Member (A)

(V.N. Mehrotra)
Vice-chairman

2./ 19.2.97.

List it on 17.4.97 for hearing on CCPA.

/CBS/

(V.N. Mehrotra)
Vice-chairman

3

17.4.97

CM

List on 2.7.97 for hearing on CCPA.

(V.N. Mehrotra)
Vice-Chairman

4/02.07 97

List on 20.08.1997 for hearing on contempt.

SKJ

(V.N. Mehrotra)
Vice-Chairman

5

20.8.97
CM

List on 20.10.97 for hearing on contempt.

(V.N. Mehrotra)
Vice-Chairman

Revised order
on 27/12/96
Notice issued
of Resb. No 1 to 6
on 6/01/97 AG

20.10.97

CM

20000000

Division Bench is not available. Case is
adjourned sine die.

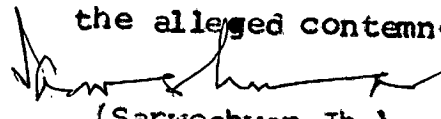

(V.N. Mehrotra)
Vice-Chairman

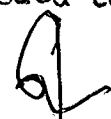
7/04.07.2003 : Mr. M.P.Dixit, counsel for the applicant.
None for the respondents.

The learned counsel for the applicant
submitted that he has got no instructions from his
client since long and, therefore, the matter be treated
to be infructuous.

In the background of the submission so
made by the learned counsel for the applicant, this
contempt petition stands dropped. Notices issued to
the alleged contemnors stand discharged.

skj


(Sarweshwar Jha)
Member(A)


(B.N. Singh Nandan)
Vice-Chairman